

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1961
(To be answered on the 14th December 2023)**

FLIGHT GROUND HANDLING SERVICE

**1961. SHRI CHANDRA SEKHAR BELLANA
DR. SANJEEV KUMAR SINGARI**

**Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री**

be pleased to state:-

- (a) whether the Government has taken steps to increase the dependency of flight ground handling service agencies on domestic flights;
(b) if so, the details thereof and if not, the reasons therefor;
(c) whether the Government has taken any steps to revive the thousands of jobs lost in ground handling agencies department at airports in the country; and
(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री**

(GEN. (DR) V. K. SINGH (RETD))

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- (a) & (b): In accordance with the Ground Handling Services Regulations of 2018, all domestic scheduled airline operators and domestic scheduled helicopter operators are authorized to undertake ground handling activities exclusively for self-handling purposes at all airports, including civil enclaves. Consequently, scheduled domestic aircraft operators always have the option to choose between self-handling or engaging third-party services.
(c) & (d): Personnel management falls within the jurisdiction of respective Ground Handling Agencies.
